

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

HYDERABAD

O.A. No. 543/89 198
TxTx No.

DATE OF DECISION 3.7.92

Mr. P. Rama Rao

Petitioner

Mr. D. Linga Rao

Advocate for the Petitioner(s)

Versus

SSPO, Karimnagar & others

Respondent

Mr. N. Bhaskar Rao

Advocate for the Respondent(s)

CORAM :

The Hon'ble Mr. R. Balasubramanian, Member (Admn.)

The Hon'ble Mr. C. J. Roy, Member (Judl.)

1. Whether Reporters of local papers may be allowed to see the Judgement?
2. To be referred to the Reporter or not?
3. Whether their Lordships wish to see the fair copy of the Judgement?
4. Whether it needs to be circulated to other Benches of the Tribunal?

No

MGIPRRND-12 CAT/86-3-12-86-15,000

HRCS
M(A)

HZJR
M(J)

(22)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL: HYDERABAD BENCH:
AT HYDERABAD

ORIGINAL APPLICATION NO. 543 of 1989

DATE OF JUDGMENT: 3rd July, 1992.

BETWEEN:

Mr. P. Rama Rao

Applicant

AND

1. The Superintendent of Postal Services,
Karimnagar Division,
Karimnagar.
2. The Assistant Superintendent of
Post Offices,
Karimnagar.
3. Shri P. Bhoom Rao, BPM,
Varadevelli,
Karimnagar District.

Respondents

COUNSEL FOR THE APPLICANT: Mr. D. Linga Rao

COUNSEL FOR THE RESPONDENTS: Mr. N. Bhaskar Rao, Addl. CGSC

CORAM:

Hon'ble Shri R. Balasubramanian, Member (Admn.)

Hon'ble Shri C.J. Roy, Member (Judl.)

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JUDGMENT OF THE DIVISION BENCH DELIVERED BY THE HON'BLE
SHRI R.BALASUBRAMANIAN, MEMBER (ADMN.)

This application has been filed by Shri P.Rama Rao against the Senior Superintendent of Post Offices, Karimnagar and others of whom one is a private respondent Mr. P.Bhoom Rao. The prayer in this application is for a direction to the respondents to appoint the applicant as Branch Post Master, Varadevelli instead of the 3rd respondent.

2. This case was ripe for hearing and noticing that the applicant or his counsel had not turned up on previous occasions, the case was listed for dismissal today. When the case was called, Mr. M.Jaganmohan Reddy made a request on behalf of Mr. D.Linga Rao seeking adjournment/pass-over. When the case was listed for dismissal and when the case is called at 12.45 pm, the learned counsel for the applicant ought to be present. Hence, we decided to go ahead with deciding the case after hearing the respondents' side. Mr. Naram Bhaskar Rao for the respondents argued the case.

3. It is seen that in the matter of educational qualifications, the applicant is HSC failed while the 3rd respondent, Mr. P.Bhoom Rao is SSC passed. According

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to the rules, while the basic educational qualification is 8th standard, Matriculate or equivalent is to be preferred. ^{As} ~~there~~ is difference in the educational qualification and we do not find any thing illegal in the action of the respondents, we dismiss this application with no order as to costs.

(Dictated in the open Court).

R.Balasubramanian

(R.BALASUBRAMANIAN)
Member (Admn.)

^{entry}
(C.J.ROY)
Member (Judl.)

8/7/92
Dated: 3rd July, 1992. Dy. Registrar (Judl.)

Copy to:-

1. The Superintendent of Postal Services, Karimnagar Division, Karimnagar.
2. The Assistant Superintendent of Post Offices, Karimnagar.
3. Sri. P. Bhoom Rao, BPM, Varadevelli, Karimnagar District.
4. One copy to Sri. D. Linga Rao, advocate, 1-8-702/93, Padma colony, Behild Shanker Mutt, Hyd-bad.
5. One copy to Sri. N. Bhaskara Rao, Addl. CGSC, CAT, Hyd.
6. One copy to Hon'ble Mr. C.J. Roy, Judicial Member, CAT, Hyd.
7. One spare copy.

Rsm/-

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TYPED BY

O.A-543/89
COMPARED BY

CHECKED BY

APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH.

THE HON'BLE MR.

AND

THE HON'BLE MR.R.BALASUBRAMANIAN: M(A)

AND

THE HON'BLE MR.T.CHANDRASEKHAR REDDY : MEMBER(J)

AND

THE HON'BLE MR.C.J. ROY : MEMBER(J)

Dated: 3/7 -1992

ORDER / JUDGMENT

P.A./C.A./M.A. No.

in

O.A. No. 543/89

T.A. No.

(W.P. No.)

Admitted and interim directions issued

Allowed

Disposed of with directions

Dismissed

Dismissed as withdrawn

Dismissed for default.

M.A.Ordered/Rejected.

No order as to costs.

pvm.

